

[Translation]

Power Generation

2369. SHRI HIRA LAL ROY : Will the Minister of POWER be pleased to state :

(a) whether 50 percent of Power generated from the Kanalgaoon Power Plant is supplied to other States;

(b) if so, whether there is any scheme to met the requirement of Bihar;

(c) whether the Bihar Government have decided to allot land to the K.T.P.C. for installing power plants; and

(d) if so, the reasons therefor?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) Allocation of power to various beneficiaries in the Eastern Region including Bihar from Kahalgaoon Super Thermal Power Station (840 MW) is as follows:-

Beneficiaries	MW
West Bengal State Electricity Board	180
Bihar State Electricity Board	285@
Damodar Valley Corporation	67
Grid Corporation of Orissa	135
Sikkim	15
Unallocated	158
Total	840

\$ including share of Home State.

(b) In addition to its share of 285 MW in Kahalgaoon STPS. Bihar has also a share in Farakka STPS (1600 MW) and Talcher STPS (1000 MW) of NTPC to the extent of 375 MW and 239 MW respectively. Further, NTPC has almost 3000 MW surplus power in Eastern Region. Bihar can meet its requirement from this surplus NTPC power subject to payment.

(c) and (d) In 1996, Government of Bihar conveyed that 2300 acres of land has been earmarked for coal based Nabinagar Mega Power Project in Bihar. This project has now been identified to be implemented in private sector.

[English]

Funds for Inland Waterways in Kerala

2370. SHRI GEORGE EDEN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total allocations made for various facilities and developments at Inland Waterways in Kerala during the current year; and

(b) the details of schemes Inland Waterways Authority of India have taken up for implementation of various facilities and developments in Kerala State?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Budget provision of Rs.10.30 crores has been made during 1998-99 for development activities in National Waterway No.3.

(b) Various schemes for provision of infrastructural facilities on National Waterway No.3, have been taken up by Inland Waterways Authority of India since declaration of this waterway as National Waterway. This includes surveys, channel marking, maintenance dredging, repairs and maintenance of locks and environmental studies. Besides, schemes for capital dredging for widening of narrow sections of canal, 24 hrs navigational aids, Land acquisition for terminals are under implementation.

Heavy Fuel based Power Project

2371. SHRI TH. CHAOBA SINGH : Will the Minister of POWER be pleased to state :

(a) whether the work on a 36 MW Heavy Fuel Based Power Project is propose to be commenced on or before 31st December, 1998 and is likely to be completed by October, 1999; and

(b) if so, the funds allocated and released till date from the Non-lapsable Infrastructure Development Fund?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) and (b) Turn-key contract has been placed on M/s BHEL on 10.11.1998 for execution of the heavy oil-based Leimakhong DG Power Project (6x6 MW) in Manipur. Advance to the extent of Rs.800 lakhs has been made to M/s BHEL. The project has been rescheduled for commissioning by March, 1999. In view of the fund constraint and the present status of execution of the project, the commissioning schedule is likely to slip to year 1999-2000.

Development of Forests in U.P., Gujarat and Bihar

2372. SHRI KIRTI VARDHAN SINGH :
SHRI HARIBHAI CHAUDHARY :
SHRI RAM TAHAL CHAUDHARY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Union Government have received any scheme from the Uttar Pradesh, Gujarat and Bihar Governments for the development of the forest areas during the last three years;

(b) if so, the details thereof; and

(c) the likely time by which it will be cleared by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (c) Yes, Sir. Details of the proposals sanctioned during the last three years (1995-98) for the States of Uttar Pradesh, Gujarat and Bihar under the major afforestation schemes of the Ministry of Environment and Forests are given in Statement I enclosed. Details of

proposals which are still under consideration are in Statement II enclosed. Their sanction is dependent on availability of adequate funds. In addition, externally aided projects listed in

Statement I have also been approved for Uttar Pradesh and Gujarat in this period.

Statement-I

Proposals Approved:

I. Schemes of the Ministry of Environment and Forests

Amount sanctioned in last three years (1995-96 to 1997-98)
(Rs. in lakhs)

	Uttar Pradesh	Gujarat	Bihar
--	---------------	---------	-------

1. Integrated Afforestation and Eco-Development Projects Scheme*:

(i) Uttarkashi/Tehri, Dehradun, Nainital, and Pauri districts in Uttar Pradesh.	1696.87		
(ii) Bhavnagar district in Gujarat		271.94	
(iii) Deogarh, Giridih, Ranchi districts in Bihar			319.31
2. Area Oriented Fuelwood and Fodder Projects Scheme	2145.61	1280.05	1074.71
3. Conservation and Development of Non-Timber Forest Produce including Medicinal Plants	262.75	613.86	230.80
4. Tree and Pasture Seed Development Scheme	7.0	39.41	27.30

*This centrally sponsored scheme is operated on 50:50 sharing basis. The figures above are of the central assistance component.

II. Externally-Aided Projects

1. Uttar Pradesh Forestry Project with World Bank assistance commenced in 1997-98. The project cost is Rs.272.00 crores for a duration of four years.
2. Gujarat Forestry Project with OECF (Japan) assistance commenced in 1995-96. The project cost is Rs.608.00 crores for a duration of six years.

Statement-II

Proposals Pending:

1. Integrated Afforestation and Eco-Development Projects Scheme:

Name of the project	Outlay proposed by State (Rs. in lakhs)
Uttar Pradesh	
Ramganga Soil Conservation Divisions, Gorakhpur, Haridwar, Bijnor, Shivalik Forest Divisions, Sohagibarwa Wildlife Division, and Hardoi, Jhansi Districts.	3161.55
Gujarat	
Panchmahal, Surat, Bhavnagar, Banaskantha Districts.	659.00
Bihar	
Jamui, Dumka and Gumla Districts	487.32
2. Association of Schedule Tribes and Rural Poor in Regeneration of the Degraded Forests on usufruct sharing basis Scheme: Proposals for Rs.188.00 lakhs and Rs.647.00 lakhs were received from the State Governments of Gujarat and Bihar respectively. The State Governments have been asked to submit revised proposals with lower outlays.	
3. Forest Protection:	
Proposal for Forest Protection in Uttar Pradesh for Rs.26696.23 lakhs.	
4. Forest Fire Prevention and Control:	
Proposal for Forest Fire Prevention and Control in Uttar Pradesh for Rs.10283.43 lakhs.	